

O.A.2210/90

AD

6.12.90.

Present : Shri S. M. Dar, Counsel for Applicant.

Shri S. N. Sikka, Counsel for Respondents.

Learned counsel for respondents submits that in pursuance of his representation against the impugned order of premature retirement the order of premature retirement has been withdrawn and the applicant has been allowed to continue in service. This is not contested by the learned counsel for applicant. Accordingly, he ~~submits~~ ^{submits} that the O.A. has become infructuous.

O.A.2210/90 is accordingly dismissed as infructuous.

C. Jain

(P. C. Jain)
Member (A)

T. S. Oberoi

(T. S. Oberoi)
Member (J)